

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLABABAD

REVIEW APPLICATION NO.39 OF 2004

IN

Original Application no.470 OF 2003  
ALLAHABAD THIS THE 13TH DAY OF JANUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN  
HON'BLE MR. S. C. CHAUHAN, MEMBER-A

### versus

— O R D E R —

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

By order dated 02.04.2004 punishment of compulsory retirement from service imposed on the applicant was maintained by the Tribunal and the O.A. No.470/03 was dismissed. It is submitted by the applicant that the order suffers from manifest error of law and, therefore, it ought to be reviewed.

2. Having heard the applicant who appeared in person, we find no good ground for interference. It is well settled that review petition is not an appeal in disguise. The reappraisal of the whole matter as if it is the original application is not permissible in the review petition.

3. Accordingly, the review application is, therefore, dismissed.

### Member-A

Vice-Chairman

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